Development of Kurukshetra station as world class station

†1621. DR. RAM PRAKASH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government proposes to develop Kurukshetra railway station in Haryana as a world class railway station;
- (b) if so, whether estimate of the expenditure involved in making it world class has been prepared; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (c) Kurukshetra Railway Station has been taken up for development as Model Station and the work in this regard is in progress. In addition, it is proposed to develop a Multi-Functional Complex at this station for providing facilities like shopping, food stalls, restaurants, book stalls, medicine and variety store, budget hotels, underground parking etc.

Crimes on Railways

1622. SHRI RAMDAS AGARWAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is aware of day-by-day increasing criminal activities including dacoity in running trains/railway premises;
- (b) if so, the number of theft, dacoity and other criminal activities noticed in running trains/railway premises during the last five years and the current year, zone-wise;
 - (c) the steps being taken by the Railways to curb such criminal activities;
- (d) whether there is a close co-ordination between Railway Police and Railway Protection Force in tackling such criminal activities; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIE. AHAMMED): (a) and (b) Yes, Sir. Zone-wise statements showing the number of cases of criminal activities including daccity in running trains and railway premises reported during the years 2004, 2005 2006, 2007 2008 & 2009 (Upto March) are given in the enclosed Statement-I and Statement-II (See below).

(c) to (e) According to Entry No. 2 of the State List of the Constitution of India, 'Police' (including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Police, which they discharge through their Government Railway Police (GRP) of the State concerned.

[†] Original notice of the question was received in Hindi.